

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 658/TT/2020

Date: 28.1.2021

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for

Asset-I: STATCOM System (+/-) 300 MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor), cooling system & STATCOM protection / controller etc at Rourkela Sub-station;

Asset-II: STATCOM System (+/-) 200 MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor and 2x125 MVAR Capacitor), cooling system & STATCOM protection / controller etc at Jeypore Sub-station;

Asset III: STATCOM System (+/-) 300 MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor), cooling system & STATCOM protection / controller etc at Ranchi Sub-station; and

Asset IV: STATCOM System (+/-) 200 MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor and 2x125 MVAR Capacitor), cooling system & STATCOM protection / controller etc at Kishanganj Sub-station under Eastern region strengthening Scheme XI in the Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

2014-19 period

- a) Initial spares claimed for Asset-III are for ₹706.67 lakh whereas initial spares as per Auditor Certificate is ₹687.65 lakh. Explain the difference in claim.
- b) Statement of Initial Spares' discharge for Asset-III, if claim is revised as above.
- c) Details and documentary evidence of asset-wise apportioned approved cost as per RCE for all the assets.
- d) Confirm the nature of Sub-station in all the assets i.e. if it is a Brownfield, Greenfield or a GIS.

2019-24 period

- e) Confirm is the grant for 2019-24 has been received.
 - f) Reasons for funding the ACE with 70% from anticipated grant and remaining 30% with equity which is in deviation from approach adopted in 2014-19.
 - g) Package-wise and vendor-wise details of the ACE claimed in 2019-24 for all the assets.
 - h) Confirmation whether any further ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. Confirm if all assets are currently in use and if there has been any decapitalization.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)